

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 14

IA 74/2024 IA 1749/2024 IN C.P. (IB)/292(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION
COMPANY LTD. V/s BHARATI DEFENCE &
INFRASTRUCTURE LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Rohit K. Gupta i/b S.Jalan & Co. for the Applicant in IA 74 of 2024. Adv. Pulkit Sharma, Adv. N. Kamden for the Liquidator present. Adv. Nidhi F. a/w Adv. N. Shrikhade i/b Vidhi Partnggers for the Respondent No.4 SEBI present. Adv. Prakhar Tandon i/b Adv. Agam H Maloo present through VC. Adv. Abhirup Ghosh a/w/ Adv. Sahil Harjani and Adv. Aradhana More i/b M/s Desai & Diwanji for the Applicant in IA. 1749 of 2024 are present through VC.

IA 1749/2024

Ld. Counsel for the SEBI appears and informs that copy of the Application has not been received by them. The Applicant is directed to serve a copy of the Application to the Respondent SEBI as well as Income Tax Department. List this matter on Board on **12.06.2024**.

IA 74/2024

List this matter on Board on **08.05.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)
Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)